

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 28.7.97

OA 459/96

1. Ghanshyam Khatik, last employed on the post of (TS) Casual Worker in the office of Passport Officer, University Marg, Tonk Road, Jaipur.
2. Vinod Kumar, last employed on the post of (TS) Casual Labour in the office of Passport Officer, University Marg, Tonk Road, Jaipur.

... Applicants

Versus

1. Union of India through the Secretary to the Govt., Ministry of External Affairs, New Delhi.
2. The Passport Officer, Passport Office, University Marg, Tonk Road, Jaipur.
3. Mrs. Manju Verma, Casual Labour in Passport Office in the office of Passport Officer, University Marg, Tonk Road, Jaipur.
4. Shri Shambhu Kumar Sharma, Casual Labour in the Passport Office in the office of Passport Officer, University Marg, Tonk Road, Jaipur.

... Respondents

CORAM:

HON'BLE MR. GOFAL PRISHNA, VICE CHAIRMAN

For the Applicant

... Mr. Shiv Kumar

For Respondents No.1 and 2

... Mr. Hawa Singh, brief holder for
Mr. V.S. Gurjar

For Respondents No.3 and 4

... None

O-R-D-E-R

PER HON'BLE MR. GOFAL PRISHNA, VICE CHAIRMAN

Applicants, named above, have filed this application u/s 19 of the Administrative Tribunals Act, 1985, challenging the impugned orders, at Annex A-1 and A-2, dated 15.11.95, by which their services as casual worker/labour in the office of the Passport Officer at Jaipur were dis-engaged w.e.f. 14.12.95. The applicants have also sought a direction for extension of the benefits of the scheme regarding grant of temporary status and regularisation of casual worker vide OM dated 10.9.96. They have also prayed for a direction to the respondents to take them on duty.

2. Heard the learned counsel for the applicant and Shri Hawa Singh, brief holder for Shri V.S. Gurjar, counsel for respondents No.1 and 2. None present for respondents No.3 and 4.

4. The learned counsel for the applicants has stated that he wants to make a representation to the concerned authority regarding his grievance. This application is, therefore, disposed of at the stage of admission with a

direction to respondent No.2 to decide the applicants' representation, if the same is made by them within 15 days from today, through a detailed speaking order. Respondent No.2 is further directed to take a decision on the representation made by the applicants within a period of two months from the date of its receipt. If the applicants are aggrieved by the decision taken on the representation, they shall be at liberty to file a fresh application, if so advised. Let a copy of the OA and the annexures thereto be sent to respondent No.2 alongwith a copy of this order. No order as to costs.

GK
(GOPAL KRISHNA)

VICE CHAIRMAN

VK